

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 279/MP/2023

Subject	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
Date of Hearing	20.3.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Sh. P K Singh, Member
Petitioner	Damodar Valley Corporation (DVC)
Respondents	Central Transmission Utility of India Limited (CTUIL) and Ors.
Parties Present	Shri Shri Venkatesh, Advocate, DVC Shri Nihal Bharadwaj, Advocate, DVC Ms. Suparna Srivastava, Advocate, CTUIL Ms. Astha Jain, Advocate, CTUIL Shri Rishabh Dubey, Advocate, CTUIL Shri Samit Mandal, DVC Shri Santosh Kundu, DVC Shri Santosh Panda, DVC Shri Gajendra Sinh V, NLDC & ERLDC Shri Debajyoti Majumdar, NLDC & ERLDC Shri Alok Mishra, NLDC & ERLDC Shri Ranjeet Singh Rajput, CTUIL Shri Akshayvat Kislay, CTUIL Shri Lashit Sharma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that in line with the directions issued by the Commission, the Committee constituted by the CEA recommended that Regulation 43(9) of IEGC 2023 may be kept in abeyance and the scheduling of DVC generators may be continued by SLDC, DVC as ERLDC has complete visibility of the scheduling by the DVC generators to ensure smooth functioning of the grid. Learned Counsel further submitted that these facts have been brought out in its rejoinder to the reply filed by



CTUIL. Learned counsel further submitted that the objections raised by CTUIL have also been addressed in its rejoinder.

2. Learned counsel for CTUIL submitted that the Petitioner recently filed its rejoinder to the reply filed by CTUIL, and, therefore, CTUIL needs some time to go through the same before making oral submissions.

3. Learned counsel for the Petitioner did not object to it and prayed that the interim protection granted to the Petitioner vide RoP dated 19.2.2024 regarding the status-quo in respect of the petitioner's scheduling and the other associated aspects may be continued till the next hearing in the matter.

4. After hearing the parties, the Commission observed that the status quo in respect of scheduling by the Petitioner from its generating stations and other associated aspects would continue till the next date of hearing.

5. The petition will be listed for further hearing on 11.6.2024.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

